

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.12
I.A. Nos.420/2022,
06/2023 & 220/2024 in
C.P. (IB) No.08/BB/2021

IN THE MATTER OF:

State Bank of India ... Petitioner
Vs.
Mr. Awarz Ahmed ... Respondent

Order under Section 95(1) of Insolvency and Bankruptcy Code, 2016

Order delivered on: 01.05.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Resolution Professional : Shri Ullasa B.C. (PCS)
For the Personal Guarantor : Shri Akshay J. Simha

ORDER

I.A. No.420/2022

1. Heard the Ld. Counsels for the parties.
2. On 19.03.2024 it was recorded at para no.2 that pursuant to order dated 26.02.2024, I.A.420 of 2022 becomes infructuous as the Resolution Professional has filed new Application bearing I.A. No.220 of 2024 seeking to take on record the report of the RP. In continuance to the order dated 19.03.2024, **I.A. No.420/2022 is dismissed as infructuous.**

I.A. No.220/2024

1. Heard the Ld. Counsels for the parties.
2. The Ld. Counsel for the Respondent sought three weeks' time to file reply to the report filed by the RP. He is permitted to file the same, within a

period of three weeks, after duly serving the copy on the other side. The RP shall file rejoinder, if any, within a period of one week thereafter.

3. List the instant I.A. along with I.A. 08/2023 on **02.07.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Sd/-
K. BISWAL
MEMBER (JUDICIAL)